

Cont.Cas(C). No. 8 of 2014

20-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. BK Deb Roy, Advocate, present for the petitioner.

By means of this contempt petition, the petitioner has complained disobedience of judgment and order date 30th July, 2013 passed in WP(C) No. 221 of 2012 whereby the respondents were directed to consider the case of the petitioner for his promotion to the post of Commandant in Assam Rifles.

It is also pointed out that Writ Appeal. No. 36 of 2013 filed against aforesaid order has also been dismissed on 22nd November, 2013, but still the order passed in writ petition is not complied with.

Issue notices to respondents in the petition namely, Mr. Anil Goswami, Secretary Home Affairs, Govt. of India and Mr. Pankaj Sachdeva, Director General, Assam Rifles who may file their response within a period of 6(six) weeks explaining as to why the above mentioned order remained un-complied with.

List after 6(six) weeks.

S.Rynjah

CHIEF JUSTICE

CRL.A. No. 5 of 2010

20-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. BK Deb Roy, Advocate, present for the appellant.

Mr. VK Jindal, Sr.Advocate, assisted by Mr. S.Dey,
Advocate, present for the respondents.

Heard arguments of the appellant.

List tomorrow for arguments of CBI.

S.Rynjah

CHIEF JUSTICE

CRL.REV.P. No. 1 of 2014

20-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. S.Thapa, Advocate, present for the petitioner.

Mr. S. Sen Gupta, GA, present for the respondent No. 1.

Mr. L.Shongwan, Advocate, present for the respondents
No. 2, 3 and 4.

Affidavit-in-opposition/counter affidavit has been filed on
behalf of respondents No. 2, 3 and 4. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed
3(three) weeks' time to file the rejoinder affidavit.

List after 3(three) weeks.

S.Rynjah

CHIEF JUSTICE

MC[WP(C)]. No. 141 of 2014

20-5-2014

HON'BLE THE CHIEF JUSTICE

Mrs. T. Yangi, Advocate, present for the applicants.

Mr. K. Khan, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed 2(two) weeks' time to file the reply/objection to the stay vacation application.

List this stay vacation application after 2(two) weeks along with WP(C) No. 149 of 2014. Meanwhile, writ respondents (present applicants) are allowed to file supplementary affidavit as prayed by them.

CHIEF JUSTICE

S.Rynjah

WP(CRL). No. 15 of 2013

20-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. H.Abraham, Advocate, present for the petitioner.

Mr. S.Sen Gutpa, GA, present for the State respondents.

Affidavit-in-opposition/counter affidavit has been filed on behalf of the respondent No. 4. Same be taken on record.

Learned counsel for the petitioner states that no rejoinder affidavit need be filed to the counter affidavit filed on behalf of respondent No. 4.

Heard.

Admit the petition.

List this petition for hearing in the next week before the appropriate bench.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 43 of 2014

20-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. KC Gautam, Advocate, present for the petitioner.

Mr. KP Bhattacharjee, GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 54 of 2014

20-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. N. Mozika, Advocate, present for the petitioner.

Mr. S.Sen Gupta, GA, present for the respondents No. 1 to 5.

Ms. B.Das, Advocate, present for the respondent No.6.

Affidavit-in-opposition/counter affidavit has been filed on behalf of respondent No. 5. Same be taken on record.

Learned counsel for the respondent No. 6 prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks. Meanwhile, the petitioner is allowed to file rejoinder affidavit to the counter affidavit filed on behalf of respondent No. 5.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 66 of 2013

20-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. N. Mozika, Advocate, present for the petitioners.

Mr. S. Sen Gupta, GA, present for the respondents No. 1 and 2.

Learned counsel for the respondents No. 1 and 2 prays for and is allowed further 2(two) weeks' time to file the counter affidavit.

List after 2(two) weeks. Meanwhile, petitioners are allowed to file their rejoinder affidavit to the counter affidavit filed by respondent No. 3.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 149 of 2014

20-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. K.Khan, Advocate, present for the petitioner.

Mrs. T.Yangi, Advocate, present for the respondents.

Affidavit-in-opposition has been filed on behalf of the respondent No. 5 and 6. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed 2(two) weeks' time to file the rejoinder affidavit.

List after 2(two) weeks. Interim order dated 11-4-2014 is extended till the next date of listing.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 155 of 2014

20-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. AS Siddiqui, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, assisted by Mr. S.Sen Gupta, GA,
present for the respondents.

Learned counsel for the respondents prays for and is
allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 221 of 2013

20-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. R.Sahu, Advocate, present for the petitioner.

Mr. S.Dey, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 2(two) weeks' time to file the counter affidavit.

List after 2(two) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 276 of 2013

20-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. E. Nongbri, Advocate, present for the petitioner.

Mr. S. Sen Gupta, GA, present for the State respondents.

Ms. P.Roy, Advocate, present for the respondent No.4.

Learned counsel for the respondent No. 4 prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks. Meanwhile, the petitioner is allowed to file rejoinder affidavit to the counter affidavit filed on behalf of the respondent No. 2.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 334 of 2013

20-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. KC Gautam, Advocate, present for the petitioner.

Mr. S.Sen Gupta, GA, present for the respondents.

Learned counsel for the petitioner prays for and is allowed further 2(two) weeks' time to file the rejoinder affidavit.

List after 2(two) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 71 of 2013

20-5-2014

HON'BLE THE CHIEF JUSTICE

Mrs. S. Bhattacharjee, Advocate, present for the petitioners.

Mr. S. Sen Gupta, GA, present for the respondents No. 1 and 2.

Mr. R.Majaw, Advocate, present for the respondents No. 3 and 4.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

S.Rynjah

CHIEF JUSTICE